

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency)No. 534 of 2019

IN THE MATTER OF:

M/s Khurana & Co.

.....Appellant

Vs.

Polo Amusement Park Ltd.

.....Respondent

Present :

For Appellant:

Mr. Shiva Nand Mishra, Advocate

For Respondents:

Mr. Devarshi Mehrishi, Advocate

O R D E R

08.07.2019 - Mr. Devarshi Mehrishi, Advocate appears on behalf of Respondent.

Learned counsel for the Appellant will serve a copy of paper-book on him in course of the day.

Learned counsel for Respondent is allowed to file reply- affidavit within two weeks. Rejoinder, if any, may be filed by the Appellant within two weeks thereafter.

Post this appeal for 'admission' on **13th August, 2019.**

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A. I. S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

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